

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref U.O No. RDD-Legl/404/2021-09- dated 06.09.2021

GOVERNMENT ORDER NO:- 4396 JK (LD) of 2021
DATED:- 07 - 09 - 2021

Sanction is hereby accorded to the appointment of Sh. Javaid Reshi, Deputy Secretary to Government, Department of Rural Development and P.R as Officer In charge Litigation(OIC) in case titled Irshad Ahmad Dar Vs Ms. Sheetal Nanda and Anr. bearing CM No. 4829/2021 in CCP(S) No. 21/2021 including contempt petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 07 - 09 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Rural Development Department and P.R
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khurshed Ahmad Bhat)
Additional Secretary to Government